

ITEM NO.2

REGISTRAR COURT. 2

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MS. GRACY L. BAWITLUNG

Civil Appeal No(s). 13424/2024

SHREE KANT**Appellant(s)****VERSUS****(GULAICHI (DEAD) THROUGH LRS****Respondent(s)**

Application for substitution along with O.T. (IA No. 213120 & 213121 of 2026) is listed.

IA No. 213120/2026 - APPLICATION FOR SUBSTITUTION

IA No. 213121/2026 - EXEMPTION FROM FILING O.T.

Date : 08-10-2026 This matter was called on for hearing today.

**For Appellant(s) : Ms. Manita Verma, Adv.
 Mr. Pushpraj Singh, Adv.
 Mr. Ravi Bharuka, AOR
 Mr. Saurav Kumar, Adv.
 Mr. Alekh Bhaskar, Adv.**

For Respondent(s) : Mr. T. N. Singh- 749, AOR

UPON hearing the counsel the Court made the following
O R D E R

Despite service being complete, none has entered appearance for respondent no. 1.1.

Counter affidavit has already been filed on behalf of respondent nos. 2 to 5.

Respondent no. 6 has been deleted vide the Hon'ble Judge-in-Chamber's order dated 11.12.2017.

Learned counsel for the appellant has filed an application for substitution to bring on record the Lrs. of deceased appellant no.

1 along with the application for exemption from filing Official Translation of Annexure A-1.

Reply to the application has also been filed by the learned counsel for respondent nos. 2 to 5.

List the application along with the reply before the Hon'ble Judge-in-Chambers.

Copy of this Record of Proceedings be furnished to the concerned learned Advocate-on-Record for information and compliance.

GRACY L. BAWITLUNG
Registrar

DM